

Central Administrative Tribunal Principal Bench

TN

OA No 2449/99 ,

New Delhi: this the 25 day of VULY \$2001 HON'BLE MR.S.R. ADIGE, VIOE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri D. K. Qup ta, S/o Shri Dharam pal Qup ta, R/o P-5/1 Residential Complex, KV No. 3, Delhi Cantt-10

(By Advocate: Shri M.L. Chawla)

Versus

Shri H.M.Cairee, Commissioner, KVS, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-16

...Respondent

Applicant

(By Advocate: Shri Sajappa)

ORDER

SaRadige VC(A):

Heard both sides on C.P.No.210/2001 alleging contumacious non-compliance of the Tribunal sorder dated 31.1.2001 in OA.2449/99.

When the aforesaid order dated 31.1.2001 has been order set aside by the Delhi High Court on 31.5.2001 by a consent/in CWP No.3267/2001 and CM No.5731/2001, the question of non -compliance of those orders does not arise.

3. CP is dismissed. No tices discharged.

(DR. A. VEDAVALLI)
MEMBER (7)

(S.R.ADIGE) VICE CHAIRMAN(A)